

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI D. KARUNAKARA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.1380 & 1381/PUN/2017
निर्धारण वर्ष / Assessment Years : 2009-10 & 2011-12

HRS Process Systems Ltd.,
201/202, Karan Selence, 851,
Bhandarkar Road,
Pune - 411004

PAN : AABCH2679G

.....अपीलार्थी / Appellant

बनाम / V/s.

Deputy Commissioner of Income Tax,
Circle - 11, Pune

.....प्रत्यर्थी / Respondent

Assessee by : Shri C.H. Naniwadekar
Revenue by : Shri S.P. Walimbe

सुनवाई की तारीख / Date of Hearing : 22-01-2020
घोषणा की तारीख / Date of Pronouncement : 22-01-2020

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

These two appeals by the assessee against the common order dated 19-04-2017 passed by the Commissioner of Income Tax (Appeals)-1, Pune [‘CIT(A)’] for assessment years 2009-10 and 2011-12, respectively.

2. Shri C.H. Naniwadekar, the ld. AR submitted that the assessee wishes to withdraw both the appeals.

3. Shri S.P. Walimbe, the Id. DR has no objection in case the assessee wishes to withdraw both the appeals.

4. In view of the request made by the assessee/appellant both the appeals are dismissed as withdrawn.

Order pronounced in the open court on 22nd January, 2020.

Sd/-
(D. Karunakara Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 22nd January, 2020
RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-1, Pune
4. The Pr. C.I.T.-1, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True copy //

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune